

\$~Special DB-Item-2, 3 & 4

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(CRL) 2563/2021**

DELHI COMMISSION FOR PROTECTION OF CHILD RIGHTS (DCPCR)

..... Petitioner
Through Mr. Tushar Sannu, Standing Counsel along with Ms. Priyansha Sinha, Advocates.

versus

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI & ORS.

..... Respondents
Through Mr. Sanjay Lao, Standing Counsel (Criminal) along with Ms. Nandita Rao, ASC (Criminal), and Mr. Karanjeet Rai Sharma, Advocate for the State (GNCTD).
Mr. Harendra K. Singh, DCP/Legal Division PHQ Delhi Police.
Mr. Anant Kumar Asthana and Ms. Shivangi Shikhar, Advocates for DSLSA.

3

+ **W.P.(CRL) 1560/2017 & CRL. M.A. 49787/2018 (Exemption)**

SADHAN HALDAR Petitioner

Through Mr. H.S. Phoolka, Senior Advocate, *Amicus Curiae*.

versus

THE STATE NCT OF DELHI & ORS. Respondents

Through Ms. Sakshi Popli, ASC for NDMC.

Mr. Tushar Sannu, Standing Counsel along with Ms. Priyansha Sinha, Advocate for MCD.
With Inspector Sunil, A.H.T.U., Crime Branch.
Mr. Ripu Daman Bhardwaj, CGSC for UOI.
Mr. R.H.A. Sikander, Standing Counsel for DCPCR.
Mr. Prabhsahay Kaur, Advocate for Bachpan Bachao Andolan.

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CRL. REF. 1/2020

COURT ON ITS OWN MOTION

..... Petitioner

Through Mr. H.S. Phoolka, Senior Advocate, *Amicus Curiae*.

versus

STATE

.....Respondent

Through

Mr. R.H.A. Sikander, Standing Counsel for DCPCR.
S.I. Satya Narain, P.S.: Jaipur.
Ms. Anuradha Shukla Bhardwaj, Secretary along with Mr. Harsh Prabhakar, Advocate (DHCLSC).

CORAM:

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

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15.07.2022

In compliance of last order dated 03.06.2022, Mr. Sanjay Lao, learned Standing Counsel (Criminal) and Ms. Nandita Rao, learned Additional Standing Counsel (Criminal) appearing for the GNCTD have handed-up a copy of the minutes of meeting held on 13.07.2022, between the following persons on the issues pending consideration in the matter:

(i) Ms. Namrita Aggarwal, Special Secretary, DSLSA; (ii) Mr. Harinder K. Singh, DCP (Legal); Mr. Sanjay Lao, Standing Counsel (Criminal), GNCTD; (iii) and Ms. Nandita Rao, Additional Standing Counsel (Criminal), GNCTD.

2. The minutes of meeting have been perused. Let a copy of the minutes be filed on the record.
3. The minutes reflect that at the meeting it was decided that insofar as the place of sitting and other basic amenities for ParaLegal Volunteers (PLVs) in 50 Police Stations is concerned, the same has been verified by the concerned Secretaries of the District Legal Services Authority (DLSAs) and these arrangements have been found to be in order except in one Police Station, *i.e.* P.S.: Harsh Vihar, where these aspects remain to be inspected.
4. It was further decided at the said meeting, that a co-ordination meeting shall be organized in each district, at which the S.H.Os of the concerned police stations, representatives of the DLSA and the PLVs, would be introduced to each other; and the names and phone numbers of the PLVs, deputed at such Police Stations along with the names of the Nodal Persons of the DLSAs in each district, would also be made available.
5. The deployment of the PLVs as aforesaid, has been tentatively scheduled for 01.08.2022.
6. Upon a query raised by the court, Mr. H.S. Phoolka, learned senior counsel, who is *Amicus Curiae* in the matter, as well as Mr. Anant Kumar Asthana, learned counsel appearing on behalf of the DSLSA as also Mr. Sanjay Lao submit that the PLV Scheme be

permitted to be rolled-out at this stage, restricting its functioning only to matters relating to missing children and matters involving minors; and expansion of the role of PLVs may be considered at a subsequent stage.

7. The above course of action commends itself for acceptance by the court. It is directed accordingly.
8. As requested by learned counsel for the parties, re-notify for further proceedings on 16.09.2022.
9. The Secretary, DSLSA is directed to file a status report on the attachment of PLVs to the 50 aforementioned police stations and operationalizing of the PLV Scheme as aforesaid, before the next date of hearing.

SIDDHARTH MRIDUL, J

ANUP JAIRAM BHAMBHANI, J

JULY 15, 2022/rs